

was nothing wrong and it was announced in the House.

श्री कंवरलाल गुप्त : मुझे बड़ा दुःख है कि आप इस तरह से इस को हस करमा चाहति हैं ।

SHRI NATH PAI (Rajapur) : Hush up ?

MR. SPEAKER : Your remarks, I think, you must yourself regret. I have followed it. I have sent a wire there and even my telegram reached there, they have sent in writing. Now you say that something is being hushed up. I regret very much the unhappy remarks of the hon. Member. Nothing more have to add.

श्री कंवरलाल गुप्त : मेरे प्रिविलेज मोशन का हुआ क्या ?

MR. SPEAKER : I have disallowed it. There is no breach of privilege,

Shri Y. B. Chavan.

12 39 hrs.

STATEMENT RE. ALLEGED REMARKS OF ANDHRA MINISTER AGAINST HARIJANS

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I have received a communication from the Chief Minister, Andhra Pradesh, on the 4th evening, forwarding statements of the 7 press correspondents, who were present at an interview with Shri P. Thimma Reddy on the 22nd April, as well as of Shri Thimma Reddy himself. The Chief Minister, Andhra Pradesh has suggested that a perusal of all the relevant statements would enable the House to make a proper appreciation and assessment of what had actually transpired at the press interview given by Shri P. Thimma Reddy. I place a copy of the letter as well as its enclosures on the Table of the House. [Placed in Library. See No. LT—1173/68].

Several hon- Members rose—

SHRI SHEO NARAIN (Basti) : Sir, you should request the Home Minister....

SHRI BUTA SINGH (Rupar) : Just a clarification, Sir.

SHRI RAM CHARAN (Khurja) : Sir, on a point of order.

SHRI P. R. THAKUR (Nabadwip) : On a point of order.

श्री शशि सुवर्ण वाजपेयी : (सारगोन) : इस की जुडिशल एन्क्वायरी होनी चाहिये ।

SHRI SONAVANE (Pandharpur) : Now the hon. Home Minister has read out the report, but we are absolutely in dark as to what are those statements.

AN. HON. MEMBER : They should be formally circulated.

SHRI SONAVANE : These statements could have been read out so that members could come to some conclusions. What are these statements ? What are the findings of the Chief Minister ? But nothing has been known, nor the Home Minister has observed anything on that. Therefore, Sir, to go into the whole question we demand that a judicial commission of inquiry headed by a Supreme Court Judge should be instituted to find out the truth in this case. This vitally concerns a section of the community which the Constitution tries to protect and uplift.

Therefore, Sir, it is our unanimous demand that a judicial enquiry headed by a Supreme Court judge should go into this matter.

Some hon. Members rose—

MR. SPEAKER : Let me say something before all of you speak. I would request of all you to sit down. I am on my legs. If you allow like this it can as well be a discussion now itself. Therefore all of you may kindly sit down. The point is this. Just now we have got all these papers and all these papers could not be read in such a short time. The Home Minister also cannot read all the papers. All these papers have been laid on the Table of the House. Hon. Members must

[Mr. Speaker]

have time to read these papers. Therefore, now what I say is, when it should be discussed, how it should be discussed, all this will be considered by the Business Advisory Committee. That committee is meeting in the afternoon. If they want they may allot one hour or two hours.

AN HON. MEMBER : You may allot two hours.

MR. SPEAKER : You can decide. I have no objection, if you can find the time. Therefore what I say is this. Instead of having all kinds of points of order let us regulate it. I am not prohibiting discussion. A bundle of papers have been given and Members would like to have some time to study them.

SHRI P. R. THAKUR : We should have on full day's discussion on this matter.

MR. SPEAKER : You may have one week. I don't mind. It is the Business Advisory Committee that decides. It is not for the Speaker to decide. If you want one week, I have no objection. You may have one hour or two hours, but let the Business Advisory Committee decide such things. Individuals cannot get up. (Interruption) It is for the whole House. No single individual can presume that it is vital for him or for one community, but it is the whole House that is interested. Therefore, I would say, let the Business Advisory Committee go into it. It is representative of the whole House, it is not one party affair. This afternoon itself, at four O'clock I have called the meeting. Extra Members also have been invited. I have invited one or two of them to come. Therefore, I now appeal to the leaders of parties. Let us not have a discussion just now. In the meeting at 4 O'clock we will decide whether one hour or two hours or more time has to be allotted. We will fix up all that, taking an overall picture of the length of the session. On 10th we will have to adjourn. The time and how this should be discussed can be decided there.

SHRI P. R. THAKUR *rose* —

MR. SPEAKER : The hon. Member had his say. I would invite him to come to the Business Advisory Committee. He may not be a Member, but I am inviting him to come there. Instead of rising on all kinds of points of order, let us do it in a dignified way. Unfortunately I cannot invite the whole House as my room is so small. I can invite.

श्री बूटा सिंह : अध्यक्ष महोदय, मैं एक बुनियादी बात कहना चाहता हूँ। जो इनक्वायरी होम मिनिसट्री ने करवाई है। उसके पेपर भी घाने चाहिये। उनके बगैर कोई डिस्कशन नहीं हो सकती है। वे कागज भी साथ सभा पटल पर रखे जाने चाहिये। साथ ही मैं चाहता हूँ कि ज्यूडिशल इनक्वायरी कराने का एलान भी अभी हो जाना चाहिये...

अध्यक्ष महोदय : जो कुछ भी आपको कहना है आप भी कमरे में घा कर कह सकते हैं। आप भी वहां घा सकते हैं।

You may come. Last time also you came. I have no objection.

Now, Shri Morarji Deasi.

12.44 hrs.

ESTATE DUTY (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

SHRI SRINIBAS MISRA (Cuttack) : I oppose it. It is not only one point of order. There are two points of order. First of all, I would request you to see Rule 69. Rule 69 says that 'a Bill involving expenditure shall be accompanied by a Financial Memorandum'. This Bill is not accompanied by any. The hon. Minister may say, it will not involve any expenditure.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 6.5.68.